

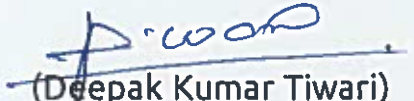
HIGH COURT OF CHHATTISGARH : BILASPUR

ENDORSEMENT

Endt. No. 393/Confdl./2021
I-8-2/2002 (Pt. XII)

Bilaspur, dated the 28/05/2021

Copies of vacancy circular no. 46/12/2020-R&R dated 05.02.2021 and letter of even number dated 24.05.2021 of the Deputy Secretary to the Government of India, Ministry of Power, New Delhi along with enclosures regarding Selection of Chairperson in Appellate Tribunal for Electricity are enclosed herewith for information of the candidates concerned.


(Deepak Kumar Tiwari)
Registrar General

Encl: As above

No. 46/12/2020-R&R
Government of India
Ministry of Power

Shram Shakti Bhavan, Rafi Marg,
New Delhi - 110 001 dated 5th Februray, 2021

VACANCY CIRCULAR

The Appellate Tribunal for Electricity (APTEL) was set up at New Delhi by the Government of India under the provisions of the Electricity Act, 2003. The Tribunal consists of the Chairperson, one Judicial Member and three Technical Members including one Technical Member appointed under the Petroleum and Natural Gas Regulatory Board Act, 2006. The post of Chairperson in the Tribunal will become vacant on 13.8.2021. It is proposed to fill up the anticipated vacancy.

2. The appointment to the post of Chairperson of APTEL shall be made in accordance with relevant provisions of Electricity Act 2003 read with section 180 & 184 of the Finance Act, 2017 and Tribunal, Appellate Tribunal and other Authorities (Qualification, Experience and other Conditions of Service of Members) Rules, 2020 ("Tribunal Rules 2020") and as per the Hon'ble Supreme Court Judgment dated 27.11.2020 in Writ Petition (C) No.804 of 2020 Madras Bar Association vs Union of India & Anr. tagged with several other matters including Misc. Application No.1058 of 2020 In WP (C) No.640 of 2017.

3. The relevant provision of the Tribunal Rules, 2020 are as under:

i. **Qualifications:** In terms of the Schedule under the rule 3 of the Tribunal Rules, 2020, A person shall not be qualified for appointment as Chairperson of the Appellate Tribunal, unless he, —

- (a) is, or has been, a Judge of Supreme Court; or
- (b) is, or has been, Chief Justice of a High Court

ii. **Term of office and Age:** Under the provisions of the rule 9 (2) of the Tribunal Rules, 2020 read with the Hon'ble Supreme Court judgment dated 27.11.2020, the Chairperson shall hold office for a term of five years or till he attains the age of seventy years, whichever is earlier.

iii. **Salary and allowances:** As per rule 11 of the Tribunal Rules read with the Hon'ble Supreme court Judgment dated 27.11.2020.

iv. **Medical Fitness:** As per rule 5 of the Tribunal Rules 2020, no person shall be appointed as the Chairperson of the Appellate Tribunal unless he is declared medically fit by an authority specified by the Central Government in this behalf.

4. The prospective candidate has also to give a declaration in the prescribed proforma that he/she does not have any financial or other interest, which is likely to affect prejudicially his/her functioning as Chairperson of the Appellate Tribunal for Electricity.

5. The other conditions and process for appointment of the Chairperson, Appellate Tribunal for Electricity shall be governed by the relevant provisions of Electricity Act 2003, Tribunal Rules 2020 and Hon'ble Supreme Court judgment dated 27.11.2020. Further, the appointment to the post of Chairperson, APTEL is subject to amendment to be made by Department of Revenue to the Tribunal, Appellate Tribunal and other Authorities (Qualification, Experience and other Conditions of Service of Members) Rules, 2020. The relevant extract of Electricity Act 2003, Finance Act 2017 and Tribunal Rules, 2020 and extract of Supreme Court Judgment dated 27.11.2020 in this regard are available with the vacancy circular posted on the website of Ministry of Power.

6. Applications/ nominations are invited in the proforma enclosed at Annexure, from suitable persons having qualification and experience as prescribed Tribunal, Appellate Tribunal and other Authorities (Qualification, Experience and other Conditions of Service of Members) Rules, 2020 read with Hon'ble Supreme Court Judgment dated 27.11.2020 for appointment as Chairperson of APTEL so as to reach the Ministry of Power latest by 19.03.2021 addressed to the Deputy Secretary (R&R), Ministry of Power, 2nd Floor (Room No.222 A), Shram Shakti Bhavan, Rafi Marg, New Delhi - 110001. The application must also be emailed at debranjan.chattopadhyay@nic.in.

Encl: as stated.



(D. Chattopadhyay)
Deputy Secretary to the Govt of India
Telefax : 2371 5250

Annexure

Application to the post of Chairperson, Appellate Tribunal for Electricity
(APTEL)

1. Name of Post : Chairperson, APTEL
2. Date of Vacancy : 13.08.2021
3. Name of Applicant :
4. Father's Name :
5. Present post held (since.....):
6. Date of Birth of Applicant (DD/MM/YYYY) :
7. Age of Applicant on date of Vacancy: ...YearsMonths.....Days
8. Correspondence Address :
9. Phone Number :
10. Mobile Number :
11. Email ID :
12. Educational Qualification(s) [In reverse chronological order]

Sl. No.	Name of University/ equivalent institution	Degree	Year of passing	Subject/specialization

13. Experience (last 15 years) :

Sl. No.	From (Date)	To (Date)	Department/Organization/ Institute	Designation	Experience

Any other relevant facts the Applicant may like to share (limited to 500 words):

Note: - copies of certificates and ACRs/APARs should not be enclosed at this stage.

Declaration

1. I hereby declare that I do not have any financial or other interest, which is likely to affect prejudicially my function as Chairperson, Appellate Tribunal for Electricity in the event of my selection.
2. I have read the Tribunal, Appellate Tribunal and other Authorities (Qualification, Experience and other Conditions of Service of Members) Rules, 2020 and conditions and process of appointment of Chairperson, APTEL
3. The information furnished above is correct is to the best of my knowledge and belief and nothing has been suppressed. I understand that in the event of my selection, if it is found at a later stage that any information furnished above is false or misrepresented, or any information or fact is suppressed, my selection is liable to be cancelled.

Place:

Signature:

Date:

Name:

No. 46/12/2020-R&R
Government of India
Ministry of Power

ShramShaktiBhavan, RafiMarg,
New Delhi - 110 001 dated 24th May, 2021

To.

1. Registrar General, Supreme Court of India, New Delhi.
2. Registrar General, All High Courts of India

Subject : Selection of Chairperson in Appellate Tribunal for Electricity.

Madam/Sir,

The Appellate Tribunal for Electricity (APTEL) had been set up at New Delhi by the Government of India under the provisions of the Electricity Act, 2003. The Tribunal consists of a Chairperson and four other Members including one Technical Member appointed under the Petroleum and Natural Gas Regulatory Board Act, 2006. Appointment to the posts of Chairperson and Members, Appellate Tribunal for Electricity shall be governed by the relevant provisions of Electricity Act 2003; Tribunal Rules, 2020; and Tribunals Reforms (Rationalization and Conditions of Service) Ordinance, 2021. The post of Chairperson in the Tribunal is going to become vacant on 13.8.2021.

2. The vacancy circular to this effect has earlier been circulated on 5.2.2021. The extended date for submitting application was 9.4.2021. Meanwhile, the Ministry of Law and Justice has notified the Tribunal Ordinance, 2021 on 4.4.2021. In view of the modified terms and conditions under Tribunal Ordinance, 2021, it has been decided to open the window for submitting applications from eligible persons for 2 more weeks i.e. by 7.6.2021. The revised vacancy circular dated 24.5.2021 in this regard is attached.

3. It is requested that wide publicity be given to the vacancy and applications / nominations of suitable persons having qualification and experience as prescribed in Vacancy circular dated 24.5.2021 read with the Tribunal Rules, 2020 and Tribunal Ordinance 2021 may be sent to Deputy Secretary (R&R), Ministry of Power, 2nd Floor, Room No. 221, ShramShaktiBhawan, New Delhi 110001, within two weeks i.e. by 7.6.2021. The same should also be emailed at debranjan.chattopadhyay@nic.in.

Yours faithfully,



(D.Chattopadhyay)

Deputy Secretary to the Government of India

Tel : 2371 5250